

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 209 OF 2018

Dated: 28th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Kerala State Electricity Board Limited

... Appellant(s)

Vs.

Kerala State Electricity Regulatory Commission

... Respondent(s)

Counsel for the Appellant (s) : Mr. Mukund P. Unny
Mr. P.V. Dinesh

Counsel for the Respondent(s) : Mr. Vipin P. Varghese
Mr. Sriram Parakkat
Mr. M. Thondi Chang for R-1

ORDER

Learned counsel Mr. Vipin P. Varghese appearing for Respondent No. 1 prays for two week's time to file reply.

Submission of the learned counsel appearing for the Respondent No.1, as stated above, is placed on record.

The learned counsel appearing for the Respondent No.1 is permitted to file reply on or before 11.10.2018 after serving copy on the other side. Thereafter, learned counsel for the Appellant may file rejoinder on or before 15.11.2018 after serving copy on the other side.

List the matter on **16.11.2018** as agreed by the learned counsel appearing for the parties.

(S.D. Dubey)
Technical Member
mk/pk

(Justice N.K. Patil)
Judicial Member